## GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:1059
ANSWERED ON:16.08.2012
TAPI PIPELINE PROJECT
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## Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether India has participated in the 15th meeting of Steering Committee of Ministers of the Turkmenistan-Afghanistan-Pakistan-India (TAPI) pipeline project;
- (b) if so, the details of the issues raised during the said meeting;
- (c) the details of issues on which participant countries have arrived at a consensus;
- (d) whether the Gas Sale and Purchase Agreement between India and Turkmen Gaz for Turkmenistan-Afghanistan-Pakistan-India pipeline project was signed in the recent past; and
- (e) if so, the details thereof along with the salient features of the said agreement?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N. SINGH)

- (a) & (b): Yes Madam. During the 15th Steering Committee Meeting, the parties discussed, inter alia, the TAPI master schedule, outstanding Gas Sales & Purchase Agreement (GSPA) between Turkmenistan and Afghanistan, way forward for Road Shows, selection of consortium leader and request of Bangladesh for joining TAPI project.
- (c): After several bilateral and multilateral meetings, the pricing of gas has been agreed between Turkmenistan and India. Besides a broad agreement has also been reached among India, Pakistan and Afghanistan on the issue of Transit fee during the 4th Trilateral meeting held in Islamabad on April 16-17, 2012.
- (d) & (e): Yes Madam, India & Turkmenistan and Pakistan & Turkmenistan have signed the bilateral GSPA on May 23, 2012. Turkmengas is the seller of TAPI gas and GAIL(India) Ltd. is the buyer. The delivery point of TAPI gas will be Turkmenistan-Afghanistan border. The contract period is for 30 years and the contracted volume is 411.173 BCM of natural gas. During the 1st year, the supply will be to the tune of 27.5 MMSCMD, during the 2nd year 35 MMSCMD and from the 3rd year onwards 38 MMSCMD. The GSPA shall become effective within 24 months (or such later date as the parties may agree) during which both seller & buyer are required to fulfill certain precedent conditions. The supply will start after 40 months (maximum 60 months) from the effective date.